

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Petition No. 23/TT/2022**

Date: 11.4.2022

To

Shri S.S. Raju  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for “2 Nos. of 240 MVAR, 765kV Switchable Line Reactors (6x80MVAR, 765kV, 1-Ph Shunt Reactor), along with Reactor Bays & 2 Nos. 765kV Line Bays excluding PLCC, Telecom equipment and Line Terminal equipment such as LA, CVT & Wave Trap” at 765/400 kV Kurnool Sub-station” under “Substation works associated with additional inter-regional AC link for import of power into the Southern Region i.e., Warora-Warangal and Chilakaluripeta- Hyderabad - Kurnool 765kV Link”.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 9.5.2022:

### **2014-19 period**

- a) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with ‘floating rate’ for all the assets.
- b) The actual capital cost should be compared with the benchmark cost as per specified by the Commission and any variation in capital cost, to be explained

**2019-24 period**

- c) Package-wise and vendor-wise details of the ACE claimed in 2019-24 period for the instant assets.

**Forms**

- d) Provide flow of liabilities statement as per Annexure-I for the instant assets.
  - e) Form 13 for the instant transmission assets.
2. Confirm that the instant assets are currently in use.
  3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  4. Confirm whether there is no further additional information required to be submitted by the Petitioner.
  5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

## Annexure – I

Name of Petitioner:

Name of Project:

Asset No.	Headwise /Partwise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/ 31st March 2014*	Discharge						Reversal						Additional Liability Recognized^						Outstanding Liability as on 31.3.2019		
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)			
Asset - 1	Party - A																								
Asset - 1	Party - B																								

# TL/SS/Communication Systems etc.

\*Whichever is later

^Works deferred for execution, contract amendment - please specify